

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 1096/99

DATE OF DECISION:

The 19th Day of June 2000

1. Smt. Seetabai Tulshiram Nirbhawane ... Applicant.

Shri M.S.Karnik Advocate for
Applicant.

Versus

Union of India thru Secretary, C.Rly ... Respondents

Shri. R.R.Shetty Advocate for
Respondents

CORAM

Hon'ble Shri B.N.Bahadur, Member (A)

(1) To be referred to the Reporter or not?

No

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

No

(3) Library. No

B.N.Bahadur
Member (A)

sj*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

Original Application No.1096/99
Dated this 19th Day of June 2000.

Coram: Hon'ble Shri B.N. Bahadur, Member (A)

Smt. Seetabai Tulshiram Nirbhawane Applicant
Resi: At: Municipal Staff Quarters
Room No.54, Kathada, Takali Road,
Nashik.
(Applicant represented by Shri M.S. Karnik, Advocate)

vs.

1. Union of India through
Through the Secretary,
Central Railway, New Delhi.
2. The Divisional Railway Manager
Central Railway, Bhusawal,
Bhusawal.
3. The Divisional Railway Manager
Pension Settlement Department
Bhusawal, Dist. Jalgaon. Respondents

(Respondents represented by Shri R.R. Shetty, Advocate)

O R D E R (ORAL)

[Per B.N.Bahadur, Member (A)]

The Applicant in this case viz. Seetabai Tulshiram Nirbhawane has come up to the Tribunal, seeking the relief for a direction to the Respondents to pay to her the amount of ex gratia payment as admissible from 1970-71. Interests on these payments at the rate of 18% has also been prayed for.

2. The Respondents in the case have filed a written statement in reply, through which the entire background of the Applicant's case has been narrated. Importantly, the Respondents commit that the application submitted is being processed by the respondents for payment for the period from 1.1.1986 to



..2/-

31.10.1997 at the rate of Rs.150 per month + admissible reliefs etc. It is also stated that the said amount would be Rs.605/- from 1.11.1997 + admissible reliefs. The averment is made to this effect that bank A/c No. and other details have not been provided.

3. When the case came up for hearing before me today, the 1d. Counsel for the Applicant has stated that details regarding Bank A/c. are being supplied to the Respondents and this case could be closed by noting the commitment of the Respondents as made in the written statement filed by Respondents. This is agreed to by the 1d. Counsel for the Respondents. It would therefore, appear that all matters can now be settled without controversy and once all details regarding bank A/c etc, as asked for, are supplied the matter regarding sanction of ex-gratia to the Applicant will be finalised and payments made. This O.A. is, therefore, disposed of noting the commitments made on either side as above. The case shall be finalised by the Respondents within a period of 3 months from the date of receipt of a copy of this order. O.A. stands disposed of as above at the admission stage. No orders as to costs.

B.N.Bahadur
(B.N.Bahadur)

Member (A)

sj*